

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1176
ANSWERED ON:29.11.2011
ILLEGAL DRIVERS
Sayeed Muhammed Hamdulla A. B.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of youngsters below the permitted age have been caught driving vehicles without valid licences in the National Capital Territory (NCT) of Delhi;
- (b) if so, the total number of such cases reported and the action taken against them during each of the last three years and the current year; and
- (c) the steps taken by the Government to curb such practices?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Details of youngsters below the permitted age driving vehicles without valid driving license in NCT of Delhi, caught by the Delhi Police during the year 2008, 2009 and 2010 (up to 31/03/2010) are as follows:

Year	No. of minors prosecuted
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2008	4393
2009	5056
2010	

(upto 31.03.2010) 473

(No minor has been prosecuted after 31.03.2010 as per the instructions issued by the Delhi Police in pursuance of the order dated 16.12.2009 of the Court of Principal Magistrate, Juvenile Justice Board-II, Delhi Gate, Delhi.)

(c): As and when, Delhi Police personnel detects, any minor person driving a vehicle, the prosecuting officer notes down his particulars, the vehicle is seized, and the owner of the vehicle is challaned. The minor is advised not to drive in future until he or she becomes a major and obtains a driving license. Thereafter, the minor is handed over to the parent/guardian or, in their absence, to the Child Welfare Committee (CWC) of the nearest Police Station, and a DD (Daily Diary) entry to this effect is made.